

**SUPPLEMENTARY DEMANDS FOR
GRANTS (RAILWAYS) FOR THE
YEAR 1984-85.**

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI
MADHAVRAO SCINDIA):

Sir, I beg to lay on the Table a statement (in
English and Hindi) showing the
Supplementary Demands for Grants
(Railways) for the year 1984-85.

**STATEMENT EXPLAINING THE
CIRCUMSTANCES WHICH NECES-
SITATED IMMEDIATE LEGISLATION
BY THE GENERAL INSURANCE
BUSINESS (NATIONALISATION)
AMENDMENT ORDINANCE, 1984**

THE MINISTER OF FINANCE (SHRI
VISHWANATH PRATAP SINGH): Sir, I
beg to lay on the Table a statement (in English
and Hindi) explaining the circumstances
which necessitated immediate legislation by
the General Insurance Business (Nationa-
lisation) Amendment Ordinance, 1984.
[Placed in Library. See No. LT-6|85.]

**THE GENERAL INSURANCE BUSI-
NESS (NATIONALISATION AME-
DMENT BILL, 1985**

THE MINISTER OF FINANCE (SHRI
VISHWANATH PRATAP SINGH): Sir, I
beg to move for leave to introduce a Bill
further to amend the General Insurance
Business (Nationalisation) Act, 1972.

*The question was put and the motion was
adopted.*

SHRI VISHWANATH PRATAP
SINGH: Sir, I introduce the Bill, head coal
stocks;

**STATEMENT EXPLAINING THE
CIRCUMSTANCE WHICH NECES-
SITATED IMMEDIATE LEGISLA-**

**TION BY THE NATIONAL CAPITAL
REGION PLANNING BOARD
ORDINANCE, 1984**

THE MINISTER OF WORKS AND
HOUSING (SHRI ABDUL GAFOOR): Sir, I
beg to lay on the Table a statement (in
English Hindi) explaining the circumstances
which necessitated immediate legislation by
the National Capital Region Planning Board
Ordinance, 1984.

[Placed in Library. See No. LT-21-A|85.]

**THE NATIONAL CAPITAL REGION
PLANNING BOARD BILL, 1985**

THE MINISTER OF WORKS AND
HOUSING (SHRI ABDUL GAFOOR): Sir, I
beg to move for leave to introduce a Bill to
provide for the constitution of a Planning
Board for the preparation of a Plan for the
development of the National Capital Region
and for co-ordinating and monitoring the
implementation of such plan and for evolving
harmonized policies for the control of land-
uses and development of infrastructure in the
National Capital Region so as to avoid any
haphazard development of that region and for
matters connected therewith or incidental
thereto.

*The question was put and the mot' ion was
adopted:*

SHRI ABDUL GAFOOR: Sir, I introduce
the Bill.

**STATEMENT EXPLAINING THE
CIRCUMSTANCES WHICH NECES-
SITATED IMMEDIATE LEGISLATION
BY THE SUGAR UNDERTAKING
(TAKING OVER OF MANAGEMENT)
ORDINANCE, 1984**

THE MINISTER OF FOOD AND CIVIL
SUPPLIES (RAO BIRENDRA SINGH): Sir,
I beg to lay on the Table a statement (in
English and Hindi) explaining the
circumstances which necessitated immediate
legislation by the Sugar Undertakings (Taking
over of Management) Amendment Ordinance,
1984. [Placed in the Library. See No. LT 22-
A/85].